श्री ओम् प्रकाश त्यागीः मेरा दूसरा प्रज्न है। मैं जानना चाहता हूं कि जब डकोटाज बिका तो इन कम्पनीज ने जो खरीदा है और गवर्न-मेंट ने खरीदा है तो वह आपने बेचा क्यो ! इमी काम के लिये. इसी प्रयोग के लिये, उन्हे अपने पाम ही क्यो नही रखा। इनको बेचने की आवध्यकता क्यो पड गई आपको !

डा० (श्रीमती) सरोजिनी महिषी : डकोटाज बहुत अनएकानमिक हो चुके है और इडियन एयर लाइंस उनको रखना नही चाहता है । अब उनके पाम मात बाकी है और वह भी एक के बाद एक बेच रहे है । कोई एक-दो स्ट्म है जहा कि वह चल रहे है नही तो जो एच० एस० 748 है वही चलता है ।

श्री ओम् प्रकाश त्यागी : इसे खरीदने बाले क्या लाम के लिये खरीदते है ।

डा० (श्रोमती) सरोजिनो महिषीः खरीदने वाने जो है उनका जो ओवरआल एक्सपे-डीचर होता है वह बहुत कम होता है और यह उनकी फिक है इंडियन एयरलाइंस की फिक नही है कि क्यो खरीदते है वह।

श्वी लोकनाथ मिश्र : एक छोटा क्वेश्चन मेरा है ।

डा० (श्रीमती) सरोजिनी महिषी : डकोटा भी छोटा है।

SHRI LOKANATH MISRA: Sir I want to put a small question. In all cases, the Government auctions its articles. Why in this particular case was there a negotiated sale for the Dakotas?

DR. (SHRIMATI) SAROJINI MAHI-SHI \cdot Sir, as long as the Air Force were purchasing them, there was no difficulty. But, later on when it was advertised, no party came forward because it was very uneconomical to use it for the Air Force and also for the other companies. So, when there was nobody, the Indian Airlines tried to negotiate the sale at the private company level also on some occasions, because, Sir, the book value of the Dakota, as the honourable Member knows, has gone down to Rs. 120.

MR. CHAIRMAN : Yes, next question.

⁴449. [The questioner (Shri M. K. Mohta) was absent. For answer vide col. 37 infra.]

†ASIAN CABLES

*229. SHRI A. G. KULKARNI : SHRI V. R. PARASHAR : SHRI S. B. BOBDEY :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have seen a press rtport in 'Economic Times' dated the 20th August 1972, that Asian Cables have been allowed to sell 2200 tonnes of Poly-ethylene powder and if so, the details there-of; and

(b) whether Government have received the report from CBI on Asian Cables and if so, whether the firm has been black listed?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

Asian Cables Corporation had a stock of about 375.59 tonnes of Polyethylene Powder imported by them against a licence dated 2-9-1967 On investigation it was found that the firm could not use the same within a reasonable time. Hence this raw material was diverted to 71 other Actual Users on the recommendations of the Directors of Industries of the States concerned 'on no profit basis' in accordance with the Import Trade Control Act and orders issued thereunder. The list of 71 allottees together with the quantity allotted to each is given in the Annexure.

2. Government have received report of the C.B.I. on Asian Cables. The same contains three charges, nameIv —misutiliation of (i) Copper (ii) Aluminium; and (iii) Polyethylene moulding powder; all

[†]Transferred from the 23rd November, 1972

[‡]The question was actually asked on the floor of the House by Shri A. G. Kulkarni. imported under Actual User Licences Prosecution has been sanctioned in respect of the first two charges Action regarding the third charge is under examination. The firm has not been black listed by the Chief Controller of Imports & Exports as they are being proceeded against in a Court of Law

ANNEXURE

	Name of the Unit	Quantity allotted (Million Tons)
1	Vinayak Industries Corpn, Yeyyadi, Bangalore-8	2 994
2	Premier Plastic Industries, Bangalore-10	5 988
3	Do	
4	Sab Plascons, Bangalore-4	2 994
5	Ganesh Polyethene Indus- tries Bangalore-26	3 493
6	Mysore Plastikrafts, Banga lore-26	0 998
7	Nandi Plastic Industries, Bangalore	2 994
8	Mysore Manufacturers & Tradurs, Bangalore-10	2 994
9	Diamond Plastic Industries, Bangalore-2	2 994
10	Suresh Plastic Industries, Chikinagalure, (Mysore State)	2 994
11	Thermo Plastic Moulders, Bangalore-27	2 994
12	Karnatak Plastic Industries Bangalore-21	2 994
13	M G Metal Industries Bel- lary Mysore State)	2 994
14 r	Sha Umedraj Sampathraj, Bangalore-10	2 994
15	Gayathri Industries, Banga- lore-10	3 992
16	Shri Krishna Industries, Bangalore-23	2 994
17	Paxal Corporation Banga- lore 2	2 994
18	Marudhar Industries, Banga- lore 10	2 994
19	Poly Plastic Industries, Bangalore-11	2 291
20	Sanathnagar Polythene Inds , Hydı rabad-12	4 990
21	Mysore Plastic Industries, Bijapur	2 994

	Name of the Unit (Mull	Quantity allotted ton Tons)
22	Plastobag Industries, Banga- lore-24	0 998
23	Art Pak Industries, Bom- bay-28	4 536 &
24	Techno Plast Industries	13 358
	Bombay-28	1 179
25	VK Engineering & Plastic Industries, Bombay-1	14 379
26	Maharashtra Plastic Inds, Bombay	8 392
27	National Plastic Industries Bombay-57	12 792
28	Avon Industries, Banga- lore-2	0 998
29	Gandhi Industries, Bom- bay-63	2 994
30	Prince Plastics, Bombay-59	12 996
31	Chawla Plastics, New Delhi	2 994
32	Arun Plastics, Bombay-67	9 798
33	Nilkamal Plastic & Allied Industries, Bombay-72	37 989
34	BR Industries, Bombay 71	1 996
35	Everest Packagings Bom bay-2	8 392
36	Modern Packagings, Bom bay-2	17 396
37	Perfect Plastics Bombay-34	0 295
38	Advance Plastic (P) Ltd, Bombay	5 - 283
39	U P Cane Works, Bom- bay-11	, , 0 181
40	Delta Plastics, Bombay-15	1 066
41	Vadera Plastics Enterprises Bangalore	5 000
42	Anjana Plastic Products Bombay 60	0 091
43	Biochem Plastics, Bombay-57	0 159
44	New Pack Industries, Bom- bay-12	0 794
45	Pure Plastic Industries, Ulhasnagar	0 295
46	Plastic Processors, Bom- bay-60	11 998
47	Ajay Industrial Corporation, Daryaganj Delhi 6	2 994
48	Oyatape Fibres Pvt Ltd, Bombay-70	10 183
49	Maharashtra Plastic Indus- tries Bombay-60	6 486 0 614

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<u>. </u>	Name of the Unit	Juantity allotted n Tons)
	_ /	
50.	Premier Plastic Works, Bom- bay-28	1 • 250
51.	Premier Inds. Works, Bom- bay-16	1.000
5 2 .	Shiv Shakti Plastic Products, Bombay	0 • 794
53.	Raj Plastic Industries, Ulhas- nagar	0.499
54.	The Pearl Thread Mills Pvt.	
• •	Ltd., Bombay	4 •241 5 • 259
55.	Plastic Extruders Pvt. Ltd.,	
	Bombay	18 ·424 5 ·676
56.	Tarun Plastics, Bombay-59.	3.000
57,	Jai Singh Plastic Industries, Bombay-69	11 .975
58	Mehta Framse, Bombay-1	1,900
	Rolex Plastic Ltd., Bombay-1	1.900
	P. C. Girdharilal Jain, Lohi	1.000
	(Meerut Dt.)	3 •992
61.	Montana Sports (India) Pvt. Ltd., Bombay-1.	7 • 300
62.	Seth & Co., Bombay-59.	3 ·000
6 3 .	Jyoti Plastic & Allied Ind., Bombay-67	3 •992
64.	Bhojson Plastic Industries,	
	Bombay-31	2 • 790
	Ashok Traders, Bombay-67	9 •980
66.	Jai Singh Plastic Industries. Bombay-69	3 • 371
67.	Polyplex Industrial Corpn., Bombay-69	5.000
68	Jai Singh Plastic Industries,	2 000
00.	Bombay-69	2.319
69 .	Sheth & Co., Bombay-58 .	3.000
7 0 .	Polyplex Industrial Corpora- tion	5.000
71.	Ergen Plastic Industries,	
	Jodhpur	2 · 100

SHRI A. G. KULKARNI: Sir, this is a classic example of the bungling by the Foreign Trade Ministry and also of the favour shown to the monopolist party. You see, Sir, that the present statement says that permission had been granted to the Asian Cables Corporation, owned by Goenka, earlier and later the stock was diverted to other Actual Users. The statement is dated 5th December, that is, today. Now, here is the reply given by Prof. Siddeshwar Prasad on 2nd August in the Lok Sabha. The question was the same that is, whether the polyethylene had been sold, etc. etc., They say that the CBI has been asked by the Foreign Trade Ministry to investigate into the allegations whether the company has sold it illegally and the reply given by Prof. Siddheshwar Prasad is this:

"Yes. A prima facie case has been established and the CCIE has been asked to proceed with the case."

Sir, today, a clean chit has been given by the Ministry of Foreign Trade through the CC'E to the Goenkas who own the Asian Cables to sell it to the Actual Users. I only appeal to you. Sir, that the reply given by Prof. Siddheshwar Prasad and the reply given by the Foreign Trade Ministry are fit cases for being gone into and examined by a committee of the Members of Parliament. I feel, Sir, that the present reply is going to give a clean chit to the Goenkas. On the contrary, the CB[†] feels that there is a prima facie case and the Industrial Development Ministry has written to the Foreign Trade Ministry to impound all the licences issued to the Goenkas while the Ministry has given a clean chit. May I know. Sir whether there is any divergence of opinion in the replies given by Prof. Siddheswar Plasad and by the Foreign Trade Ministry and what is the reason for this ?

SHRI A. (GEORGE : Sir, the reply given by the honourable Minister. Prof. Siddheshwar Prasad on the 2nd August in the Lok Sabha and the present reply are not in divergence and we are not giving a clean chit to any company at all. Sir, if you go through the reply carefully, it will be found that it contains three charges, namely, misutilisation of copper, aluminium and polyethylene powder, all imported under Actual Users' Licences. Prosecution has been sanctioned in respect of the first two charges. So, it is obvious that we are not giving any clean chit to anybody. About the third charge, Sir, there are certain proceedings still going on and it is only because of that that a proper charge has not been made for prosecution. Therefore, there is no question of any clean chit being given to anybody.

SHRI KRISHAN KANT : Sir, the point that he has raised is why a clean chit is being given to certain people. I want to know why black-listing is not being done. The reply says that they have been found to be misusing copper, aluminium, etc. and all those items are imported items. Still they are permitting them and they are not blacklisting them. Is this not a favour being shown to them? Sir, you kindly see the reply that he has given. I want to know why no action is being taken against them and why no black-listing is being done in spite of the fact that the reply says that they have been found to be misusing them?

MR. CHAIRMAN : Mr. Krishan Kant, I did not call you,

SHRI KRISHAN KANT: Why is this favour shown to them?

SHRI A. G. KULKARNI: Sir, I want to bring these two replies to your notice so that you can say whether they are divergent or not. It is not for Shri George to say that the replies are the same. It is for you to say, Sir. I will submit to you. Sir.

SHRI A. C GEORGE: I did not say that they are same. I said that they are not in divergence.

SHRI A. G KULKARNI: Then, why has the Asian Cables been allowed to sell them to the Actual Users? It is an item which has been imported by them. Actually, they were allowed 2,200 tonnes. But, Sir, they say in the reply that it is about 340 tonnes Whatever it is, I say Sir, a special favour has been shown and the Industrial Development Ministry wrote to the Foreign Trade Ministry to impound all those licences. What action have you taken? You say you have not shown any favour.

SHRI A. C. GEORGE: Sir, about the first part of the question of the honourable Member, I can say that in the statement itself the reply is given. The firm has not been black-listed by the CCIE as it is being proceeded against in a court of law. That itself is the answer.

SHRI A. G KULKARNI: Where is the court of law if they are going to get all the licences?

SHRI A. C. GEORGE : I have said that we have not shown any favour to anybody. We have taken the best possible efforts. We have to have proper proof. SHRI A. G. KULKARNI: You have the proper proof.

SHRI A. C. GEORGE: Sir, about the second part of the question, I can say that it is not 2,200 tonnes, but it is only 370 tonnes. About the allegation itself, it is not the Asian Cables who are going to sell it. As per the advice of the Director of Industries in the States concerned a list is attached, and that too at a price lower than what is existing...... (Interructions). In fact, I may answer that the prevailing price of this particular powder is Rs. 7 charged by the indigenous producers...

(Interruptions)

MR. CHAIRMAN : Question Hour is over.... Interruptions

SHRI KRISHAN KANT : Let there be half-an-hour discussion on this and the dealings of Shri L. N. Mishra...

MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO OUESTIONS

CENTRAL HELP TO ORISSA FOR RELIEF AND REPAIR WORKS

'443. SHRI BHUPESH GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Chief Minister of Orissa submitted a memorandum for Central aid to the Prime Minister during her recent visit to Orissa;

(b) whether it is also a fact that Orissa Government has asked for Central assistance of Rs. 14 crores to meet expenditure on relief and repair works in areas which were affected by cyclone, floods and heavy rains; and

(c) if so, the decision of Government thereon?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) Yes, Sir. This estimate however, was subsequently increased to Rs. 20.33 crores.

(c) The Central team deputed to make an on-the spot assessment recommended a ceiling of Rs. 5.28 crores which was accepted by the Central Government for pur-